

[English]

**Welfare of Minorities-Implementation of
15 Point Programme**

1437. SHRI PARASRAM BHARDWAJ:
Will the Minister of WELFARE be pleased to state:

(a) whether directions were issued to the State Governments to furnish information regarding the progress of the implementation of an action plan prepared by the Union Government for the welfare of minorities by the end of February, 1990;

(b) if so, the details regarding the action plan that had been chalked out to give a new thrust to the 15-Point programme for the

minorities welfare; and

(c) the details regarding the progress made by the State Governments towards, its implementation?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) to (c). During the month of January, 1990, Union Government finalised certain time bound action programmes under 15-Point Programme for the Welfare of Minorities which will be implemented by various concerned Ministries with the active involvement of the State Governments.

A Statement giving the details on the decision taken and the Status regarding action taken is given below.

STATEMENT

Details on information regarding progress of implementation of an action plan on 15-Point Programme for the welfare of Minorities

Points in the 15-Point Programme	Action Points	Present Status
1	2	3
<p>Point Nos. 1, 2 and 3 Posting of District officials in communally sensitive areas.</p> <p>Rewarding District and police officials for good work.</p> <p>Action against persons inciting communal tension or taking part in violence.</p>	<p>Revised for comprehensive guidelines to be issued to state Governments.</p>	<p>Revised guidelines on promotion of communal harmony are under finalisation for circulation to State Governments.</p>
<p>Point No. 4 Setting up of Special Court to try communal offences.</p>	<p>Special courts will be set up exclusively to try communal offences in places where there have been outbreaks of large scale communal violence.</p>	<p>Special Courts already constituted in Delhi and Meerut. Action to set up Courts at Bhagalpur, Indore and Kota have been taken.</p>
<p>Point No. 5 Ex-gratia relief to riot victims.</p>	<p>Guidelines will be issued to the State Governments on revising upwards the amount of ex-gratia grants for cases of death from Rs. 20,000/- to Rs. 50,000/- and on pension of Rs. 500/- p.m. to widows of riot victims with low income.</p>	<p>Revised guidelines on promotion of communal harmony would include these items also.</p>

Points in the 15-Point Programme	Action Points	Present Status
1	2	3
Point No. 6	Role of maintaining communal harmony.	Special features covering these programmes are being commissioned.
Point No. 7	Publication of objectionable and inflammatory material-Action against editors etc.	The State Governments are advised from time to time to be vigilant on this count.
Point No. 8, 9 and 10	Recruitment in State Police Forces.	State Governments requested on ensuring better representation of minorities in State Police Forces, raising of composite battalion, and special training programme for police forces. Central
Recruitment in Central Police Organisations. Recruitment in Government/Public Sector Banks etc.	Recruitment drives for police forces, raising of composite battalion for law and order duties, special training/orientation programmes for police personnel for maintaining communal harmony, monitoring composition of recruitment boards in Government/Public Sector Organisations/Banks and monitoring representation of minorities in major Government/Banks/Public Sector Organisations through sample surveys.	Ministries/Departments requested regarding sample surveys on representation of minorities in recruitment and in Recruitment Boards: Selection Committees, etc. in the format devised for this purpose.
Point No. 11-12	Technical Education and pre-examination training. — Spread of Technical Education in appropriate technologies and skills relevant to the minorities through extension centres of community polytechnics.	Eight more community polytechnics proposed to be established in minority concentration areas this year.

<i>Points in the 15-Point Programme</i>	<i>Action Points</i>	<i>Present Status</i>
1	2	3
	<ul style="list-style-type: none"> — Re-orienting/upgrading training in ITIs in minority concentration districts by adding relevant trade for minority artisans and workers. — Special training in local trades in which minorities are engaged. — Pre-examination training scheme for various recruitment/entrance examinations through appropriate voluntary organisations — Re-organising and expanding the UGC Scheme of coaching in minority colleges/Universities. 	<p>District of Kurnool in Andhra Pradesh covered.</p> <p>Covering 10 districts proposed for 1990-91.</p> <p>The scheme will be finalised and made operative from 1990-91.</p> <p>UGC Scheme is under implementation in 20 Universities and 28 Colleges and 5000 students proposed to be enrolled in 270 courses during 1990-91.</p>
<i>Point No. 13</i>	<p>Fair and adequate share of benefits from economic development programmes.</p>	<p>An Action Programme has been drawn up for setting up Craft Development Centres in certain pockets of Andhra Pradesh, West Bengal and U.P. The Programme includes Metal Handicraft Training Centre at Moradabad and Design Development Project for Wood Carving at Saharanpur of Uttar Pradesh. The Programme proposes to cover 5000 persons during 1990-91.</p>

Points in the 15-Point Programme

Action Points

Present Status

1

2

3

— Intensive Programme for Handloom Development in minority concentration districts would be taken up.

Malda District in West Bengal and Cannanore and Calicut Districts in Kerala have been covered under the package programme.

— Special Programmes for rehabilitation of handloom weavers in areas affected by communal riots in Bhagalpur and Meerut.

A special programme would be taken up for implementation from 1990-91.

— Programme for Small Scale Industry and Khadi and Village Industries to be launched.

Directions issued to State Governments to include conducting Entrepreneurial Development Programmes; sponsoring of bankable schemes for small scale industries; preparing appropriate schemes and project profiles for small and cottage industries in which artisans from minority communities are predominantly engaged.

Points No. 14-15
Redressal of Grievances, removal of encroachment on Waki properties etc.

Taking steps to deal with problems relating to encroachment on Waki properties/graveyards etc. for redressal of grievances on an expeditious and satisfactory basis.

Instructions have been issued to State Governments in this regard, from time to time.